

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT - II

Item No. 207
(IB)-932(ND)2020
IA-926/2021

IN THE MATTER OF:

M/s. Drive India Enterprises Solution Limited ... **Applicant/Petitioner**

Versus

M/s. Essline Engineers And Consultants Private Limited. ... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 13.07.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)

SHRI L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT: Mr. Siddharth Dutta Advocate for Corporate Debtor, Ms. Apoorva Kaushik

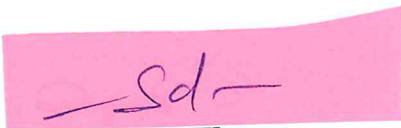
ORDER

IA-926/2021: By filing this Application, the Applicant has prayed to condone the delay of 5 days in filing the rejoinder. Considering the submissions made in the Application, we hereby condone the delay in filing the rejoinder.

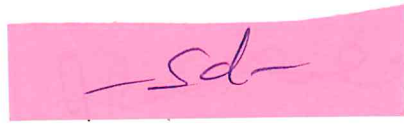
Accordingly, the delay is hereby condoned.

With this, the present **IA stands closed.**

(IB)-932(ND)2020: Pleadings are complete. List the matter for hearing on 17.08.2021.



(L. N. GUPTA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)